

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11230/2022

(Arising out of impugned final judgment and order dated 04-04-2019 in CRLA No. 276/2003 passed by the High Court Of Judicature At Allahabad)

AASIF

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 124034/2024 - GRANT OF BAIL)

Date : 07-06-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE K.V. VISWANATHAN
(Vacation Bench)

For Petitioner(s) Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. Vikas Bansal, Adv.
Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on IA No. 124034/2024.

Mr. Vikas Bansal, learned counsel appearing for the state accepts notice.

Time of two weeks is granted to the learned counsel for the state to file counter affidavit to the interlocutory application.

(INDU MARWAH)
AR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)